

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.40 to 47
IA 235 of 2020 in CP(IB) 463 of 2019

Order under Section 66 & 68 IBC,2016

IN THE MATTER OF:

Jitendra Kumar Jain RP For Morakhia Copper & Alloys PvtApplicant
Ltd
V/sRespondent
Shrenik Ashokkumar Morakhia & Ors

Order delivered on ..23/03/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vishal Dave, Mr. Arjun Sheth, Mr. Arpit Singhvi, Advocates
For the Resolution Applicant : Mr. Ravi Pahwa, Advocate
For the Respondent : Mr. Anand Patel, Mr. Tirth Nayak, Advocates, Mr. Nishith Acharya, Advocate on behalf of Mr. Aditya J Pandya, Advocate, Mr. Karan Yadav, Advocate on behalf of Mr. Rohan Lavkumar for R-5

ORDER

IA 235 of 2020, IA 478 of 2020, IA 526 of 2020, IA 673 of 2020, IA 833 of 2020, IA/74(AHM)2021, IA/261(AHM)2021, IA/512(AHM)2021

IA No. 512 of 2021 is filed by the Exide Industries Ltd. claiming that their material is lying in the premises of the Corporate Debtor.

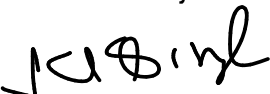
IA No. 261 of 2021 is filed by Maruti Metal Industries claiming that certain materials are lying in the premises of the Corporate Debtor.

IA No. 235 of 2020 is filed by RP against the Suspended Management alleging theft of certain materials.

We direct Resolution Applicant to file reply within a week.

We direct Suspended Management to file reply in IA 235 of 2020 within a week.

All matters stand adjourned to 19.04.2022.


KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)


MADAN B GOSAVI
MEMBER (JUDICIAL)